

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

22. IA 1348(MB)2022
IA 2626(MB)2022
IN
C.P. (IB)/646(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.07.2024**

Name of the Party: State Bank Of India
Vs
Mr. Aashish Avarsekar

Section 95(1), 60(2) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Priyank Jadav a/w Adv. Ayush J. Rajani for the Applicant/ Resolution Professional present through physical mode.

IA-1348/2022

2. This is an Application filed by the Resolution Professional seeking co-operation from the Respondent(s).
3. Ld. Counsel for the Applicant submits that they do not wish to pursue the Application. Hence, the present Application becomes infructuous.
4. In view of aforesaid, the present Application is **dismissed** as infructuous.

IA 2626(MB)2022

1. This is an Application filed u/s 60(2) by the Applicant seeking an appropriate direction against the Respondent No. 2 to make the payment of cost incurred by the Resolution Professional.
2. On going through the order file, this Bench noticed that after issuance of notice, there was no representation on the part of the Respondent No. 2.

3. This Bench directs the Respondent No. 2 to make the payment to the Resolution Professional within two weeks from the date of receipt of order.
4. Ld. Counsel for the Applicant submits that the report dated 16.06.2022 be taken on record. The same is taken on record in terms of Prayer Clause-c.
5. In view of aforesaid direction(s), the present Application is **partly allowed** and disposed of in terms of Prayer Clause-e.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)